

ITEM NO.3

**COURT NO.12**  
**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

SECTION XIV

**Petition(s) for Special Leave to Appeal (C) No(s). 6399-6446/2022**

(Arising out of impugned final judgment and order dated 15-09-2021 in IA No. 5173/2021 15-09-2021 in IA No. 5174/2021 15-09-2021 in IA No. 4971/2021 15-09-2021 in IA No. 4972/2021 15-09-2021 in IA No. 5178/2021 15-09-2021 in IA No. 5179/2021 15-09-2021 in IA No. 5221/2021 15-09-2021 in IA No. 5222/2021 15-09-2021 in IA No. 4655/2021 15-09-2021 in IA No. 4656/2021 15-09-2021 in IA No. 5171/2021 15-09-2021 in IA No. 5172/2021 15-09-2021 in IA No. 4920/2021 15-09-2021 in IA No. 4921/2021 15-09-2021 in IA No. 3755/2021 15-09-2021 in IA No. 3756/2021 15-09-2021 in IA No. 4975/2021 15-09-2021 in IA No. 4976/2021 15-09-2021 in IA No. 3321/2021 15-09-2021 in IA No. 3322/2021 15-09-2021 in IA No. 4978/2021 15-09-2021 in IA No. 4979/2021 15-09-2021 in IA No. 4657/2021 15-09-2021 in IA No. 4658/2021 15-09-2021 in IA No. 3316/2021 15-09-2021 in IA No. 3317/2021 15-09-2021 in IA No. 5169/2021 15-09-2021 in IA No. 5170/2021 15-09-2021 in IA No. 5182/2021 15-09-2021 in IA No. 5183/2021 15-09-2021 in IA No. 5176/2021 15-09-2021 in IA No. 5177/2021 15-09-2021 in IA No. 4874/2021 15-09-2021 in IA No. 4875/2021 15-09-2021 in IA No. 5180/2021 15-09-2021 in IA No. 5181/2021 15-09-2021 in IA No. 4876/2021 15-09-2021 in IA No. 4877/2021 15-09-2021 in IA No. 4973/2021 15-09-2021 in IA No. 4974/2021 15-09-2021 in IA No. 4649/2021 15-09-2021 in IA No. 4650/2021 15-09-2021 in IA No. 4653/2021 15-09-2021 in IA No. 4654/2021 15-09-2021 in IA No. 4750/2021 15-09-2021 in IA No. 4751/2021 15-09-2021 in IA No. 4651/2021 15-09-2021 in IA No. 4652/2021 passed by the High Court Of Delhi At New Delhi)

ASIAN HOTELS (NORTH) LTD.

Petitioner(s)

VERSUS

ALOK KUMAR LODHA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.52830/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.52831/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-05-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
 HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
 Mr. Karan Bharihoke, AOR  
 Mr. Siddhant Kumar, Adv.  
 Ms. Misha Rohatgi, Adv.  
 Mr. Siddhant Sharma, Adv.  
 Ms. Akansha Kaul, Adv.  
 Ms. Manya Chandok, Adv.

For Respondent(s) Mr. Avishkar Singhvi, Adv.  
Mr. Nipun Katyal, Adv.  
Mr. Naved Ahmed, Adv.  
Mr. Abhikalp Pratap Singh, AOR

Mr. Rahul Gupta, Adv.  
Mr. Arav Kapoor, Adv.  
Mr. Shekhar Gupta, Adv.  
Mr. Nitin Saluja, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Mr. Mukul Rohatgi, learned Senior Advocate, appearing on behalf of the petitioner and Mr. Avishkar Singhvi, learned counsel, appearing on behalf of Respondent No.1 and Mr. Rahul Gupta, learned counsel, appearing for Respondent Nos. 9 & 12.

After the submissions were completed by the learned counsel appearing on behalf of the respondents, we wanted some further questions to be asked to the learned Senior Counsel for the petitioner. However, Mr. Mukul Rohatgi, learned Senior Advocate, for the petitioner has left the Court in the midst of arguments and when the matter was going on. This is absolutely unfortunate. When the matter is going on he ought not to have left the matter. Even if he might be required in another Court, he should have asked the leave of the Court.

Leave granted.

Arguments concluded.

Judgment reserved.

It will be open for the learned counsel appearing on behalf of the respective parties to short written submissions along with relevant judgments to be relied upon within a period of one week from today and also to be sent on e-mail addresses [shahmr2018@gmail.com](mailto:shahmr2018@gmail.com) and [pstojusticebvn@gmail.com](mailto:pstojusticebvn@gmail.com)

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
ASST. REGISTRAR